

ITEM NO.41

COURT NO.17

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1476/2019

(Arising out of impugned final judgment and order dated 18-01-2019 in CRLMP No. 244/2019 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

BHARAT CHAUDHARI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.25856/2019-EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 1960/2023 (II)

IA No. 29509/2023 - EXEMPTION FROM FILING O.T.

IA No. 34550/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 29508/2023 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 15-03-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Sanjoy Ghose, Sr. Adv.
Mr. Advait Ghosh, Adv.
Mr. Syed Tamjeed Ahmed, Adv.
Ms. Nidhi Patil, Adv.
Mr. Abdul Karim Ansari, Adv.
Ms. Mrinal Chaudhary, Adv.
Mr. Shoaib Khan, AOR

Mr. Siddharth Dave, Sr. Adv.
Mr. Ankur Chawla, Adv.
Mr. Aamir Khan, Adv.
Mr. Rahul Pratap, AOR
Mrs. Kalyani, Adv.

For Respondent(s) Mrs. Aishwarya Bhati, A.S.G.

Mr. Mukesh Kumar Maroria, AOR
Ms. Suhashini Sen, Adv.
Mr. Navanjay Mahapatra, Adv.
Mr. Noor Rampal, Adv.
Mr. Raman Yadav, Adv.
Ms. Vimla Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Let the appeal be listed on 08.05.2024.

In the meantime, it is made clear that vide order dated 07.02.2024 this Court has already clarified that the trial shall continue.

(NEETA SAPRA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)